

IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) There are vacancies in the posts of Chowkidars in M.C.D.

(b) Yes, Sir.

(c) The posts have not been filled up in view of instructions issued by the Delhi Administration for adopting economy in expenditure during the current financial year.

vacancies of Chowkidars in LNJP Hospital

416. SHRI DHULESHWAR MEENA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 331 given in the Rajya Sabha on the 26th February, 1991 and state:

(a) whether it is a fact that there are about 25 vacancies of Chowkidars which are lying vacant in L.N.J.P. Hospital, New Delhi and Employment Exchanges nominees have been awaiting since January, 1991 and nothing has been done by the Authorities of L.N.J.P. Hospital to arrange their interviews etc. till date;

(b) whether it is also a fact that some Members of Parliament have written to the Secretary (Med.), Delhi Administration about it and no proper action has been taken so far; and

(c) if so, the reasons for which the nominees of Employment Exchanges are being ignored?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Following a requisition by the Delhi Administration for filling up 19 vacancies of Chowkidars in LNJP Hospital, the Employment Exchange sponsored names of candidates in January, 1991. The names could not be considered as the Central Administrative Tribunal, vide its judgement dated 5th June, 1990, had directed the regularisation of the services of the daily-wage employees who had completed 240 days of

continued service and the reinstatement of those whose services had been terminated. The daily wagers had been appointed because of shortage of staff. The Tribunal had further directed that no fresh recruitment through the Employment Exchange or otherwise should be made before considering the suitability of the daily-wage employees.

(b) The Delhi Administration has reported that no such references were received.

(c) As explained in reply to part (a) above.

Fishing boats of Indian Fishermen burnt by Sri Lankan Army

1417. SHRI S. MADHAVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Sri Lankan Army burnt the fishing boats of Indian fishermen during the last week of June, 1991;

(b) if so, what are the details in this regard;

(c) whether Government are aware of the continuous incidents of shooting of Indian fishermen and burning of Indian fishing boats by Sri Lankan Army; and

(d) what steps Government have taken to prevent such incidents?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVASINH SOLANKI): (a) and (b) It has been reported that fishing boat No. RMS 913 and two others were burnt in Sri Lanka Navy's action against them on 26 June, 1991.

(c) Yes, Sir, In the preceding 12 months from July 1990, 9 confirmed incidents of apprehension/beating up/wiring on Indian fishermen have been reported by our concerned authorities. All these incidents have taken place on the Sri Lanka side of the international maritime boundary.

(d) Government have taken up the matter with Sri Lanka Government and impressed upon them the need to treat such

incidents under due process of law and on the basis of humanitarian considerations.

1418. (Transferred to 30th July, 1991]

Political prisoners detained in West Bengal

1419. SHRI S. MADHAV AN:
SHRI RAM JETHMALANI:
DR. JINENDRA KUMAR JAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Hindu daily dated 25th June, 1991 relating to political prisoners detained in the State of West Bengal without trial

(b) if so, what are the details thereof; and

(c) whether Government have enquired into the violation of detention rules, three years delay in filing charge-sheet and the injuries suffered by the prisoners, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Government have seen the Press Report in Question.

(b) and (c) The information has been called from the State Government and will be laid on the Table of the House.

Supply of aviation fuel to U.S. Aircrafts

1420. SHRI SANTOSH BAGRODIA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the answer to Starred Question 74 given in the Rajya Sabha on the 27th February, 1991 and state whether supply of aviation fuel to U.S. aircrafts after the start of Gulf War resulted in reduction of fuel availability for passenger aircrafts in the country and also for fuel requirements of Air India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): The supply of aviation fuel to

US military aircraft had no effect on the availability of fuel for our domestic airlines and Air India whose flight schedules remained unaffected by the relatively modest quantities supplied to the US aircraft.

Strengthening of Indo-Pak Border

1421. SHRI KRISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that infiltration of arms and trained terrorists into the country from the western border is still continuing;

(b) whether it is also a fact that Government had to check the infiltration;

(c) if so, what is the progress made in sealing the border;

(d) when it is likely to be completed;

(e) whether Government are also considering to create a security belt along the border; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Yes, Sir.

(c) and (d) Border Security Force has been deployed on the Indo-Pak border to check infiltration. More border out-posts have been established. Additional observation post-towers have been constructed. BSF has been equipped with additional vehicles for intensive patrolling and sophisticated equipments like telescopic binoculars for detection of infiltrators. Wire-fencing and flood lighting has been provided in selected sensitive areas.

(e) and (f) No such proposal is under consideration.